

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 247/MP/2024

Subject : Petition to adjudicate on the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012.

Petitioner : GVK Gautami Power Limited

Respondents : APCPDCL and 4 others

Date of Hearing : **22.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member

Record of Proceedings

The case was called out for a virtual hearing.

2. None appeared for the parties. However, the Commission directed the issuance of notice to the Respondents. Respondents are permitted to file their replies on or before **10.12.2024**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **20.12.2024**.
3. The Petition will be listed for hearing on **6.1.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

